

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2010
[arising out of Civil Appeal Diary No. 3445 of 2010]

M/S CHAVAN RISHI INTERNATIONAL LTD.

APPELLANT

VERSUS

HUDA

.....

RESPONDENT

O R D E R

Applications seeking condonation of delay in
filing as well as re-filing of the appeal are allowed.

Heard the learned counsel for the appellant.

We see no reason to interfere with the order
impugned herein. The appeal is, therefore, dismissed.

.....J
[B. SUDERSHAN REDDY]

.....J
[SURINDER SINGH NIJJAR]

NEW DELHI
APRIL 12, 2010.